

[*Translation*]

**Super Bazar employees**

5932. SHRI SARFARAZ AHMAD:  
SHRI S.D. SINGH:

Will the Minister of FOOD AND CIVIL SUPPLIES be pleased to state:

(a) the total staff strength of the Super Bazar, Delhi;

(b) the number out of them who are permanent and who are temporary, category-wise;

(c) the qualifying service required for an employee to be declared permanent;

(d) the number of employees who subscribe to Contributory Provident Fund, but are temporary;

(e) whether the employees of Super Bazar are governed by the same set of rules as are applicable in Central Government in respect of promotion, confirmation etc; and

(f) if not, what are the rules governing the Super Bazar employees?

THE DEPUTY MINISTER IN THE MINISTRY OF FOOD AND CIVIL SUPPLIES (SHRI D.L. BAITHA): (a) and (b). As on 31.3.1989, the total staff strength in its various categories of the Super Bazar was 2365 of which 413 are daily wagers, 4 are on deputation and the remaining 1948 are permanent employees.

(c) According to the Super Bazar, Delhi the services of temporary/daily wage employees are regularised by the Super Bazar subject to the requirement of the store and on being found that their performance and the conduct is satisfactory.

(d) 385

(e) and (f). No, Sir. Super Bazar is a

Cooperative Store registered under the Delhi Cooperative Societies Act, 1972. The Super Bazar employees are governed and Conduct Rules and Recruitment and Promotion Rules as framed by the Super Bazar, Delhi.

[*English*]

**Annual General Meetings of Sarva Priya Cooperative House Building Society**

5933. SHRIMATI PATEL RAMABEN RAMJIBHAI MAVANI: Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) whether the Annual General Meeting of Sarva Priya Cooperative House Building Society during 1984 and 1988 had been held in accordance with the provisions of the relevant Act and the rules;

(b) whether the annual reports and audited accounts were considered at these meetings;

(c) whether the representatives of the Registrar of Cooperative Societies, Delhi supervised these meetings as per provisions of the Delhi Cooperative Societies Act, 1972; and

(d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI DALBIR SINGH): (a) Yes, Sir.

(b) The Annual reports on the working of the Society were read out or taken as read at the meetings and the reports were thrown open for discussion in the General Body meetings. The income and expenditure accounts, duly audited by the Auditor, were thrown open for discussion in the General Body meetings.